



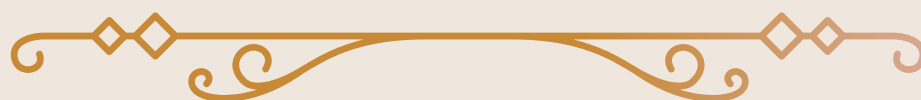
# CBLT, RGNUL, PUNJAB



## TWO CREDIT CERTIFICATE COURSE ON BUSINESS LAWS AND PRACTICE

3.0

AUGUST-OCTOBER, 2023



organised by



CENTRE FOR BUSINESS LAWS AND  
TAXATION



## ABOUT RAJIV GANDHI NATIONAL UNIVERSITY OF LAW, PUNJAB

The Rajiv Gandhi National University of Law (RGNUL), Punjab, was established by the State Legislature of Punjab by passing the Rajiv Gandhi National University of Law, Punjab Act, 2006 (Punjab Act No. 12 of 2006). The Act incorporated a University of Law of national stature in Punjab, to fulfil the need for a Centre of Excellence in legal education in the modern era of globalization and liberalization. Recently the University has earned a coveted status of being one of the top-ranking law teaching institutions in the Country. Over 1000 students acquire state of art legal education in a well-furnished and fully developed residential campus which boasts of all necessary infrastructural and manpower facilities for the all-round growth of the students. RGNUL is currently emphasizing on research, training and consultancy in various areas of contemporary interest. It envisages to be a research-intensive university in the times to come. It has as many as 19 centers focusing on various areas of social-legal inquiries which includes the Centre for Business Law and Taxation (CBLT). RGNUL publishes 05 journals covering a vast range of subjects of topical interest.

## ABOUT THE CENTRE FOR BUSINESS LAWS AND TAXATION (CBLT)

The Centre for Business Laws and Taxation (CBLT) is one of Rajiv Gandhi National University of Law, Punjab's flagship centre. The Centre aims to further its objective of bridging the gap between theory and practice of corporate law. It is established to promote comparative research and discussion in the field of corporate law. It focuses on analyzing current policy approaches on various areas of corporate laws such as corporate governance, insolvency law, mergers and acquisitions, taxation etc. It plans to streamline the process of learning through academic courses, programs and publications. It also focuses on identifying the gaps existing between industry and academia by effective joint research. The Centre follows a multi-disciplinary approach for recognizing problems in the field of corporate laws and endeavours to engage in dialogue to facilitate changes in it. It is based on the objective of establishing a culture of discussion on corporate laws in the country by educating the next generation of lawyers and law students.

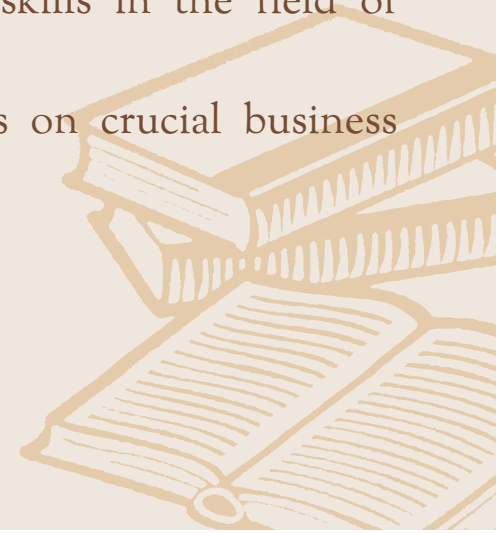


## ABOUT THE CERTIFICATE COURSE

The landscape on corporate law has been changing and has even undergone a sea change during the last few decades. Varied issues in the corporate law domain including insolvency resolution of companies, mergers and amalgamation deals etc have sprung up and the corporate lawyers had to confront with ever changing corporate world regulations. To cope up with such issues, legal framework has also undergone amendments and enactment of new laws, rules and regulations. Further, there is a wide gulf between law in theory and law in practice. Keeping this in mind, the certificate course on corporate laws and practice is structured with the objective of analyzing the current legal issues in the field of corporate litigation by identifying the lacunas existing in corporate law so as to benefit law students and young professionals understand the nuances of corporate litigation. It will cover various topics of contemporary importance such as structuring a merger deal, preparing a resolution plan, regulation of crypto currency, data privacy and competition law amongst others.

## OBJECTIVES OF THE COURSE

- To acquaint learners with the practical aspects of various business laws;
- To acquaint learners with contemporary developments in business laws;
- To enhance the analytical and critical thinking skills in the field of corporate finance; and
- To analyze judicial opinions and legal arguments on crucial business matters.



## TARGET AUDIENCE

The course would be open for law students pursuing a UG/PG course and other UG/PG courses, faculty and practitioners.

## COURSE OUTCOMES

After the completion of the course, learners will be able to:

- Understand the practical nuances of various business laws;
- Understand the recent developments and amendments in various business laws;
- Develop real-life problem-solving aptitude and enhance negotiation skills;
- Draft key legal documents and arguments on corporate law matter; and, Develop critical and analytical thinking.

## TENTATIVE LIST OF TOPICS FOR THE CREDIT CERTIFICATE COURSE ON BUSINESS LAWS AND PRACTICE

Name of Module	Topic 1	Topic 2	Topic 3
Module I: Mergers and Acquisitions	Structuring and negotiating Merger and private equity deals	Competition Commission of India's Green Channel for Merger Control- A boon or bane?	Capital Market regulations for Mergers & Acquisitions
Module II: Law of Insolvency and Bankruptcy	Resolution Process- role and challenges before a Resolution Professional	Evolving position of Personal Guarantors to Corporate Debtors in the CIRP	Defining an outline for Cross-border Insolvency under the Indian Legal Framework
Module III: Banking Law	Regulation of crypto currency in India	NBFCs and digital bank licence	Green financing and green bonds



## TENTATIVE LIST OF TOPICS FOR THE CREDIT CERTIFICATE COURSE ON BUSINESS LAWS AND PRACTICE

Name of Module	Topic 1	Topic 2	Topic 3
Module IV: Direct Tax	Tax System in India and Role of Income Tax in India	Tax Systems and Tax Reforms in India	Black Money and Tax Evasion
Module V: ADR Mechanisms	ADR Methods and Techniques in India	Resolution of Commercial Disputes through Arbitration and Mediation	Arbitration Agreement - Under The Arbitration And Conciliation Act, 1996
Module VI: Competition Law	Historical Evolution of Modern Competition Law in India	Criminalization of Cartels in India	Recent amendments in the Competition Law and their impact on competition.

## TENTATIVE LECTURE SCHEDULE \*

Sr. No	Topic	Number of Lecture hours
	Module for Certificate Course	
1	Mergers and Acquisitions	4
2	Law of Insolvency and Bankruptcy	4
3	Banking Law	4
4	Direct Tax	4
5	ADR Mechanisms	4
6	Competition law	4
	Total	24 hours

\*Please note that the detailed schedule will be shared with the candidates after successful registration.



## REGISTRATION

Every student of the B.A. L.L.B (Hons.), L.L.M, or practitioners in the field of law wishing to attend the online course has to register using the given [link](#). The last day for preliminary registration for the course is 31st July, 2023.

The Course fee is Rs. 1500/- excluding GST for RGNUL Students and Rs. 2500/- excluding GST for others. No registrations beyond the deadline will be entertained.

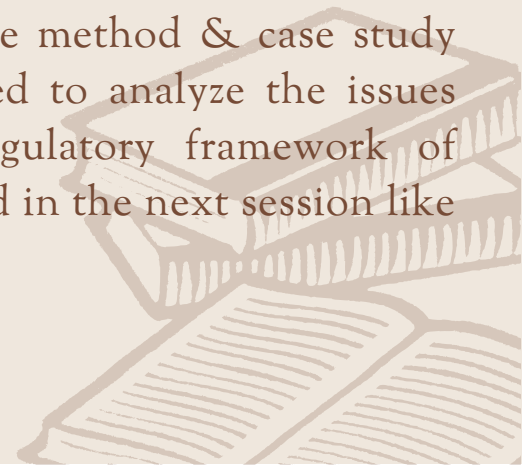
Please note that this is the preliminary registration, the final registration link for payment of registration fees will be circulated after 5 days of the deadline of preliminary registration.

## REFERENCE MATERIAL

The course instructor may deliver the lectures with the help of documented materials and power point presentations. Essential readings and cases on all topics will be shared with the learners from time to time.

## TEACHING PEDAGOGY

The course will be taught through online and offline lectures by experts in the area of corporate law. Together with the lecture method & case study method, collaborative method may also be adopted to analyze the issues surrounding the various aspects of legal and regulatory framework of companies. End of session assignment to be discussed in the next session like a dummy case study.





## EVALUATION OF THE COURSE

The course is a two credit course and for the purpose of evaluation, examination based on relevant MCQs relating to the topics discussed shall be held in online mode. Each participant shall be required 50% attendance is to be eligible for the examination and has to secure at least 55% marks in order to become eligible for the award certificate of the course.

## FEEDBACK OF THE COURSE

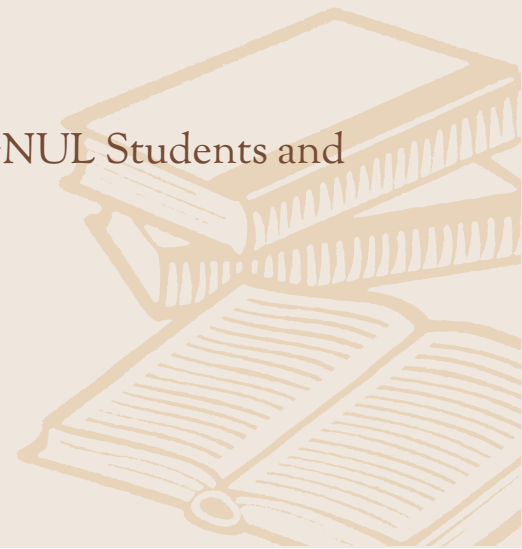
A feedback form shall be circulated amongst the candidates after the end of every session. It shall be mandatory for every candidate to fill the form in order to get the course certificate.

## RESOURCE PERSONS FOR THE COURSE

Senior advocates, professionals and practitioners in the field of Business laws and practice shall discuss the topics chosen out of the tentative list of topics given in this brochure.

## COURSE FEE

The registration fee is Rs. 1500 /- excluding GST for RGNUL Students and Rs. 2500 /- excluding GST for others.



PROF. (DR.) ANAND PAWAR  
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RAJIV GANDHI NATIONAL UNIVERSITY OF LAW, PUNJAB

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